GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:4043
ANSWERED ON:20.04.2010
EXEMPTION OF EXCISE DUTY ON PUBLIC TRANSPORT VEHICLES
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Karnataka State Road Transport Corporation has requested the Union Government for exemption of excise duty on public passenger transport vehicles;
- (b) if so, the details and the present status thereof;and
- (c) the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI MAHADEO SINGH KHANDELA)

- (a)&(b) The Karnataka State Road Transport Corporation has requested the Ministry to consider exempting passenger buses with seating capacity of 20 persons or more from the purview of central excise duty. The matter has already been taken up with Ministry of Finance since they are the nodal agency on matters concerning central excise duty.
- (c) No definite timeframe could be envisaged at this stage.